

ITEM NO.10

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2779/2023

(Arising out of impugned final judgment and order dated 23-01-2023 in CRLMA No. 1316/2023 passed by the High Court Of Gujarat At Ahmedabad)

SAKET SUHAS GOKHALE

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(IA No.43024/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.43025/2023-EXEMPTION FROM FILING O.T., IA No. 43024/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 43025/2023 - EXEMPTION FROM FILING O.T.)

Date : 13-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Sidharth Agarwal, Sr. Adv.  
Mr. Nipun Saxena, Adv.  
Mr. Amit Bhandari, Adv.  
Ms. Arshiya Ghose, Adv.  
Mr. Archit Adlakha, Adv.  
Ms. Somya Saxena, Adv.  
Mr. Aditya Raj Pandey, Adv.  
Mr. Mithu Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable on 27.03.2023.

Dasti, in addition, is permitted.

In addition to normal mode of service, liberty is granted to serve the Standing Counsel for the State of Gujarat.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)